

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00223/2020 in & OA/310/00346/2020

Dated Tuesday the 17th day of November Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

Parasacty B,
SAO, ICMR-VCRC,
Puducherry.Applicant

By Advocate M/s. TVJ Associates

Vs

1.Indian Council for Medical Research,
By its Director General,
V.Ramalingaswamy Bhavan,
Ansari Nagar, New Delhi 29.

2.ICMR-Vector Control Research Centre,
By its Director,
Medical Complex, Indira Nagar,
Puducherry 6.Respondents

By Advocate Ms. Sunita Kumari

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"a. To call for the records of the 2nd respondent dated 01.06.2020 in No. 19/73/2019-Admn.I and the consequential relieving order in Office Order No. 20/2020-21 dated 01.06.2020 in file No. ICMR-VCRC/Estdt./SAO/2020-21/111 and set them aside.

b. And to pass any other order(s) or direction(s) as deemed fit and proper in the circumstances of this case and thus render justice."

2. Heard counsel for both the parties for some time. We have noticed that the applicant has submitted representation on 03.06.2020 & 10.06.2020 by e-mail. The respondents have disposed of her representations by order dt. 15.06.2020. Some of the grounds raised by the applicant have not been considered in the order dt. 15.06.2020.

3. Hence without going into the merits of the case, we dispose of this OA with a direction to the respondents to consider all aspects raised by the applicant in her representation dt. 03.06.2020 & 10.06.2020 and pass a detailed reasoned and speaking order as per law within a period of 15 days from the date of receipt of a copy of this order. Until then, the transfer order dt. 01.06.2020 be kept in abeyance.

4. OA is disposed of. MA 223/2020 for vacating the stay stands closed. No costs.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

17.11.2020

SKSI